

LIST OF BUSINESS

THURSDAY, THE 30TH JUNE, 2022
AT 10.00 A.M.
(MORNING SITTING)

I. QUESTIONS

Questions entered in the separate list to be asked and answers given.

II. OFFICIAL RESOLUTIONS

i) S. GURMEET SINGH MEET HAYER, MINISTER FOR HIGHER EDUCATION to move that-

" This House is concerned about the attempt being made by some vested interests to push the matter for change of status of Panjab University into a Central University on one pretext or the other.

The House acknowledges and recognizes that the Panjab University was re-commenced with an Act of the Panjab State namely the Panjab University Act 1947 after independence, and subsequently with the reorganization of the State of Panjab in 1966, it was declared as an Inter-State Body Corporate under Section 72(1) of the Panjab Reorganization Act, 1966 enacted by the Parliament. Since its inception, the Panjab University has been continuously and uninterruptedly functioning in the State of Panjab. It was shifted from Lahore, the then capital of Panjab, to Hoshiarpur and then to Chandigarh, the capital of Panjab. More than 175 colleges of Panjab, which are situated in the districts of Fazilka, Ferozpur, Hoshiarpur, Ludhiana, Moga, Sri Muktsar Sahib and S.B.S Nagar, are affiliated with the Panjab University at present. The entire territorial jurisdiction and the populace, which the Panjab University is catering to, falls majorly in the state of Panjab, in addition to the area under Union Territory of Chandigarh, which despite many resolutions of this august house has not been restored as the capital of Panjab state only and continues to be a Union Territory.

Historically, the people of Panjab have been very intimately associated and have identified themselves with this university right from its inception. The Panjab University occupies an emotional place in the minds of Punjabis on account of historical, regional and cultural reasons. The University has emerged as an educational and cultural symbol of Panjab's legacy and inheritance to the extent that it has almost become synonymous with the State of Panjab.

Despite the fact that the States of Haryana and Himachal stopped contributing their share of the maintenance deficit grants to the University, the State of Panjab has increased its share from 20 percent to 40 percent and has continuously been paying it since 1976. The Government of Haryana unilaterally withdrew the affiliation of its colleges from the University and transferred the same to the other Universities within Haryana State, which has reduced the revenue of the university. The Government of India vide its notification dated 27-10-1997 ceased the representation of Haryana in various governing bodies of the University.

This House has observed that the University has been managing and conducting its financial affairs unilaterally. The State of Panjab has however increased the Grant-in-Aid from Rs. 20 crores to Rs. 45.30 crores during the financial year 2020-21, which amounts to an increase of more than 75 %. Besides, nearly Rs 100 crore is collected

annually by the University from the affiliated Colleges located in Punjab. This substantial increase may not be commensurate with the needs of the Panjab University, but this is due to the reason that there is no bilateral consultative process in place.

This House strongly and unanimously feels that any decision to change the character of the Panjab University won't be acceptable to the people of Punjab and therefore, strongly recommends that no change in the nature and character of this University should be considered by the Government of India. Any proposal in case it is being considered should be dropped with immediate effect.

Therefore, this House strongly recommends to the State Government to take up the matter with the Central Government so as not to alter the nature and character of the Panjab University in any way keeping in view the sentiments of the people of Punjab."

ii) THE CHIEF MINISTER to move that-

" The unilateral announcement of the Agnipath Scheme by the Government of India has witnessed widespread reactions in all States including Punjab.

The Punjab Vidhan Sabha strongly feels that the scheme where youth will be employed only for a period of four years and only upto 25% will be retained, in the best interests neither of national security nor of the youth of this Country. This policy is likely to create dissatisfaction among the youth who wish to serve the armed forces of the nation for a lifetime.

It must be highlighted that more than one lakh soldiers from Punjab serve in the Armed Forces of the nation and many of them give the supreme sacrifice of their life on the borders of the Country every year. The youth of Punjab consider serving in the Indian Armed Forces as a matter of pride and honor and renowned for their valor and courage. This scheme has crushed the dreams of many youths of Punjab who have been aspiring to join the Armed Forces as regular soldiers.

The scheme also has the propensity to weaken the long standing esprit de corps of the Armed Forces.

Through this Resolution, this House recommends to the State Government to take up the matter with the Union Government in order to roll back the Agnipath Scheme immediately."

III. RESOLUTIONS

1. Shri Sandeep Jakhar, MLA This House recommends to the State Government to take immediate steps towards creating employment opportunities in the State to check the youth from migrating abroad.

2. Dr. Nachhatar Pal, MLA This House recommends to the State Government to take steps to provide uniform health system, to curb commercialization of health system, to provide standard and cheaper health services to the people in the State and also open Government shops in the Government Hospitals to provide medicine, particularly generic medicines, at cheap rates.

3. Shri Avtar Singh Junior, MLA This House recommends to the State Government to come out with a comprehensive plan to curb the drug trafficking in the State, for de-addiction and rehabilitation of the affected people.
4. Sardar Sukhpal Singh Khaira, MLA This House recommends to the State Government to take immediate steps towards creating employment opportunities in the State to check the youth from migrating abroad.
5. Dr Raj Kumar Chabbewal, MLA This House recommends to the State Government to come out with a comprehensive plan to curb the drug trafficking in the State, for de-addiction and rehabilitation of the affected people.
6. Sardar Barindermeet Singh Pahra, MLA This House recommends to the State Government to come out with a comprehensive plan to curb the drug trafficking in the State, for de-addiction and rehabilitation of the affected people.
7. Sardar Vikramjit Singh Chaudhary, MLA This House recommends to the State Government to take immediate steps towards creating employment opportunities in the State to check the youth from migrating abroad.
8. Sardar Partap Singh Bajwa, MLA This House recommends to the State Government to take immediate steps towards creating employment opportunities in the State to check the youth from migrating abroad.
9. Smt. Aruna Chaudhary, MLA This House recommends to the State Government to come out with a comprehensive plan to curb the drug trafficking in the State, for de-addiction and rehabilitation of the affected people.

CHANDIGARH:
THE 29TH JUNE, 2022.

SURINDER PAL,
SECRETARY.
